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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-924/98

New Delhi this the 4th day of May, 1998:

Hon'ble Sh. T.N. Bhat, Member (J)

Sh. Ravi Malik,  
S/o late Sh. Mahavir Singh,  
660 Agrawal Chamber-III,  
Shakarpur, Delhi. .... Applicant

(through Sh. Yatender Sharma, advocate)

versus

1. Commissioner  
Office of the Commissioner of  
Central Excise Delhi-ICR Building,  
I.P. Estate, New Delhi.
2. Deputy Commissioner (P&V),  
Office of the Commissioner of  
Central Excise Delhi-ICR Building,  
I.P. Estate, New Delhi. .... Respondents

ORDER (ORAL)

The learned counsel for the applicant states that the applicant has already obtained the relief prayed for in this O.A. and the O.A. has accordingly been rendered infructuous. He seeks permission to withdraw the O.A. with liberty to file a fresh O.A., if so advised.

The request of the learned counsel for the applicant is allowed and the O.A. is dismissed as withdrawn, granting liberty to the applicant to file a fresh O.A., if so advised.

*4.5.98.*  
(T.N. Bhat)  
Member (J)

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